

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,  
EAST REGIONAL BENCH : KOLKATA**

**Customs Miscellaneous ROM No. 75055 of 2025**

**in  
Customs Appeal No.79455 of 2018**

(Arising out of Order-in-Original No. 15/CUS/CC(P)/WB/2018-19 dated 31.08.2018/Final Order No. 75287-75292/2024 dated 21.02.2024 passed by Commissioner(Appeals) of Customs, Kolkata)

**M/s. Subham Verma**

(H.No.34, Gujrati Mahalla, Atarsuiya, Allahabad, Uttarpradesh-211 003.)

**Appellant**

*VERSUS*

**Commissioner of Customs(Preventive), Kolkata**

(15/1, Strand Road, Kolkata-700 001.)

**Respondent**

Appearance:

Mr.Aditya Dutta, Advocate for the Appellant

Mr. S.Debnath, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE SHRI ASHOK JINDAL JUDICIAL MEMBER**

**HON'BLE SHRI RAJEEV TANDON, TECHNICAL MEMBER**

DATE OF HEARING : 29.04.2025

**MISCELLANEOUS ORDER NO...75361/2025**

**ORDER**

Revenue has filed an application for rectification of mistake in the final order passed by this Tribunal dated 21.02.2024 wherein the name of the Respondent has been mentioned as "Commissioner of Customs(Port)" in place of Commissioner of Customs (Preventive).

2. Further the name of the appellant no. 3 has been mentioned as "Rajendra Kumar Dhuriya" instead of "Raghendra Kumar Dhuriya". Therefore, these are the two mistakes which are required to be rectified.

3. Heard the Ld. Authorized Representative.

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4. These are the mistakes appeared on record therefore, same are rectified in the body of the order. The name of the appellant no. 3 shall be read as "Raghendra Kumar Dhuriya" and the name of the Respondent shall be known as Commissioner of Customs (Preventive), Kolkata.
5. In these terms, we rectify the order dated 21.02.2024.
6. In these terms, application for rectification of mistakes stands allowed.

**(ASHOK JINDAL)**  
MEMBER (JUDICIAL)

**(RAJEEV TANDON)**  
MEMBER (TECHNICAL)

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